

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 1
(IB)-354(PB)/2019

IN THE MATTER OF:

Vishal Thaman

....Applicant/petitioner

Vs.

EMAAR MGF Land Ltd.

...Respondent

Order under Section 7 of IBC, 2016

Order delivered on 14.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Aditya Parolia, Mr. Zahid Hussain, Advs.

For the respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 25.02.2019.

Process dasti.

Liberty granted to serve through the counsel who had already appeared in the connected matters.

List the matter on 25.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)